

Allotment letters for applicants for Madipur Flats of DDA

2878. SHRIMATI MONIKA DAS: Will the Minister of WORKS AND HOUSING be pleased to refer to the answer to Unstarred Question 1289 given in the Rajya Sabha on the 3rd August, 1984 and state:

(a) whether allotment-cum-demand letters to successful applicants in draw of lots for Low Income Group/Medium Income Group flats of Delhi Development Authority in Madipur Colony of Delhi in respect of 200 flats allotted under the new pattern scheme 1979 have since been issued; if so, when;

(b) if not, what are the reasons for the delay; and

(c) the time by when the letters are likely to be issued and possession given?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN).

(a) to (c) DDA has reported that demand letters in respect of 200 LIG flats allotted/allocated in Madipur Colony of Delhi under New Pattern (HUDCO) Scheme of 1979 have not been issued so far. The demand-cum-allotment letters are under preparation with the Computer Agency and will be issued to the allottees within the next fortnight. Possession letters will be issued to the allottees after receipt of requisite documents and payment due.

No MIG flat have been allotted/allocated in Madipur Colony under this scheme.

Conversion of lease into free hold

2879. SHRI PAWAN KUMAR BANSAL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the time since when the question of conversion of lease into free

hold in Delhi is pending with the Central Government;

(b) the names of States where lease has been converted into free hold and whether the Central Government have studied the system in those States; and

(c) what are the hurdles for converting lease into free hold in Delhi and Chandigarh?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN).

(a) The question is under consideration since April, 1978, when the then Minister of Works and Housing made an announcement in Parliament on the subject.

(b) As "Lands" is a State subject, the information about the States where lease hold and free hold systems exist is not readily available with the Ministry.

(c) The question of abolition of modification of lease hold system would require detailed examination keeping in view various aspects of the matter and likely repercussions on the land tenure system in other areas and social and financial implications.

Civic amenities in D D A colonies

2880. SHRI PAWAN KUMAR BANSAL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that under the terms of sub-lease executed with the Delhi Development Authority, plot holders are required to complete construction within a period of three years, after the date of execution of the sub-lease;

(b) whether it is a fact that the DDA has issued notices to the plot holders to construct the houses within